

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.405
IA/5486/ND/2023, IA/6126/ND/2023 IN
IB/284/(PB)/2021

IN THE MATTER OF:

Vivek Khanna & Ors.	...	Applicant
Versus		
Spaze Towers Pvt Ltd.	...	Respondent

Under Section 7 of (IBC) 2016.

Order delivered on 04.04.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :
For the Respondent : Adv. Sumesh Dhawan, Adv. Vatsala Kak, Adv.
Shaurya Shyam, Adv. Raghav Dembla

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the applicant is present through video-conferencing.
Learned Counsel for the respondent is present physically and submitted that
transfer petition is pending before the Hon'ble Principal Bench and which is
listed for hearing on 12.04.2024.

Let this matter be posted to **25.04.2024**.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**